

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C) No.15289 of 2016**

***Purusottam Bal and others*** ..... ***Petitioners***

Mr. D. Mohanty, Advocate

*-versus-*

***State of Odisha and others*** ..... ***Opposite Parties***

Mr. Ishwar Mohanty, A.S.C. for the State

Mr. S.N. Das, Advocate for O.P. Nos.5 and 6

Proxy counsel on behalf of

Mr. P.K. Mohanty, Senior Advocate for BMC

**CORAM:**

**THE CHIEF JUSTICE**

**JUSTICE M.S. RAMAN**

**Order No.**

**ORDER**  
**22.11.2022**

08. 1. Learned counsel appearing for the BMC seeks and is granted four more weeks to file a reply. The reply will specifically deal with the averments made in the counter affidavits filed by the Opposite Party Nos.4, 5 and 6 and Opposite Party No.1 as well as Opposite Party No.9. If those affidavits have not already been served on the learned counsel appearing for the BMC, they should be furnished forthwith.
2. Additionally, learned counsel for the BMC is permitted to collect a soft copy of the complete paper book from the Court Master on producing a pen-drive.
3. List on 11<sup>th</sup> January, 2023.

***(Dr. S. Muralidhar)***  
***Chief Justice***

***(M.S. Raman)***  
***Judge***